

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 1580 & 1223 OF 2019 IN**  
**DFR NO. 2182 OF 2019**

**Dated : 23<sup>rd</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Marigold Pharmaceutical Private Limited** .... **Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Anr.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Chandrasen Chandwad  
Mrs. Shivabai Chandwad

Counsel for the Respondent(s) : Mr. Anup Jain  
Mr. S. Rama for R-2

**ORDER**

**IA NO. 1580 OF 2019**  
*(Appl. for condonation of delay in filing)*

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, delay of 14 days in filing the appeal is condoned. IA is allowed and disposed of accordingly.

**IA NO. 1223 OF 2019**  
*(Appl. for waiver of court fee)*

Objections, if any, in the application of waiver of court fee shall be filed on or before 14.10.2019 after duly serving copy on the other side.

List the matter on **14.10.2019**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

pr/mkj